

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 115

IN THE MATTER OF:
Ram Dhari Mal & Sons

CP (IB) No.17/Chd/Hry/2019

...Petitioner-Operational Creditor

Versus

**Ramprastha Promoters & Developers ... Respondent-Corporate Debtor
Pvt. Ltd.**

Under Section: 9, IBC 2016

Order delivered on 18.04.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Abhishek Grover, Advocate

For the Respondent : Mr. Vaibhav Sahni, Advocate

ORDER

A date is requested by the Ld. Counsel for the respondent-Corporate debtor that the Mr. Anand Chhibbar, Senior Advocate is on his legs before the Hon'ble Punjab & Haryana High Court, Chandigarh and will address the arguments on the next date of hearing. As the matter pertaining to the year 2019, therefore, let the matter be listed for arguments on 22.04.2024 in the Supplementary List.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)